SHRIMATI HARSIMRAT KAUR BADAL: Sir, it is a very serious issue. ...(Interruptions)...

MR. CHAIRMAN: Hon. Minister, please sit down. ...(Interruptions)... No, no, one minute. ...(Interruptions)... गुजराल साहब, बैठ जाइए। ...(व्यवधान)... No; no, sit down. ...(Interruptions)... This is not possible. ...(Interruptions)... This is Question Hour; we will take up questions only. ...(Interruptions)... I am sorry. ...(Interruptions)... There is no decision to dispense with it. ...(Interruptions)... What are you doing? ...(Interruptions)... आप लोग बैठ जाइए। ...(व्यवधान)... You have question, raise it. ...(Interruptions)... You can't be heard. ...(Interruptions)... You have not been permitted to speak. ...(Interruptions)... I request you to please sit down. ...(Interruptions)... Please allow the ...(Interruptions)... बैठ जाइए। ...(व्यवधान)... पि. ...(Interruptions)... This is not right. ...(Interruptions)... No, no, this is not expected of you. ...(Interruptions)... Please don't do this. ...(Interruptions)... Please sit down. ...(Interruptions)... Please don't do this. ...(Interruptions)... Please go back to your places. ...(Interruptions)... Please go back to your places. ...(Interruptions)... Please go

श्री नारायण लाल पंचारियाः सर, यह बहुत जरूरी है। ...(व्यवधान)... यह क्वेश्चन ऑवर है। ...(व्यवधान)... यह बहुत गंभीर विषय है। ...(व्यवधान)...

MR. CHAIRMAN: Hon. Minister, please sit down. ...(Interruptions)... This is Question Hour. ...(Interruptions)... It is not your question which is being taken up. ...(Interruptions)...

The House is adjourned for thirty minutes. ...(Interruptions)...

The House then adjourned at three minutes past twelve of the clock.

The House reassembled at thirty-three minutes past twelve of the clock, MR. CHAIRMAN in the Chair.

श्री नीरज शेखर (उत्तर प्रदेश)ः सर, मैंने वीडियो देखा है, उसमें कुछ भी नहीं है। ...(व्यवधान)...

MR. CHAIRMAN: Question No. 61, Mr. Raja. ...(Interruptions)....

ORAL ANSWER TO QUESTION

Uniform Civil Code

*61. SHRI D. RAJA: Will the Minister of LAW AND JUSTICE be pleased to state whether the Ministry has asked the Law Commission to examine and prepare

18 Oral Answer [RAJYA SABHA] to Question

a report on the issue of enacting a Uniform Civil Code in the country, if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): A Statement is laid on the Table of the House.

Statement

Article 44 of the Directive Principles of the Constitution provides that State shall endeavour to secure for the citizens a uniform civil code throughout the territory of India. In view of the importance of the subject matter and sensitivity involved, and it requiring in-depth study of the provisions of various personal laws governing different communities, the same has been referred to the Law Commission of India for its detailed and exhaustive examination of various issues relating to uniform civil code by undertaking wider consultations with all stakeholders and to make recommendations thereof.

SHRI D. RAJA: Sir, ...(Interruptions)...

श्री नीरज शेखरः सर, उसमें कुछ भी नहीं है, educational है। ...(व्यवधान)...

MR. CHAIRMAN: Please sit down. ...(Interruptions)... Please sit down. ...(Interruptions)... Question 61. ...(Interruptions)... Please sit down. ...(Interruptions)... Let the question be answered. ...(Interruptions)... Please allow the question to be answered. ...(Interruptions)...

SHRIMATI HARSIMRAT KAUR BADAL: Sir, ...(Interruptions)...

MR. CHAIRMAN: No, no. ...(Interruptions)... It is not your question. ...(Interruptions)... It is not your question. ...(Interruptions)... Let the hon. Law Minister answer the question. ...(Interruptions)...

SHRIMATI HARSIMRAT KAUR BADAL: Sir, ...(Interruptions)...

श्री सभापति : आप मंत्री हैं, प्लीज़। ...(व्यवधान)... I plead with you. Please sit down. ...(Interruptions)..

SHRIMATI HARSIMRAT KAUR BADAL: Sir, I am very surprised and shocked how.....(Interruptions)..

MR. CHAIRMAN: The House is adjourned till 2.30 p.m.